

**GOVERNMENT OF INDIA
MINISTRY OF LABOUR AND EMPLOYMENT**

LOK SABHA

**UNSTARRED QUESTION NO. 114
TO BE ANSWERED ON 04.02.2019**

REGULATION OF LABOURER WELFARE

114. SHRI G.M. SIDDESHWARA:

Will the Minister of LABOUR AND EMPLOYMENT be pleased to state:

- (a) whether the Government is considering to make an overarching body for various matters relating to labour welfare such as Provident Fund, Employees State Insurance, etc.;**
- (b) if so, the details thereof; and**
- (c) if not, the details regarding the steps being contemplated/taken by the Government to remove the inconveniences caused by multiplicity of Government agencies in the regulation of labour welfare?**

ANSWER

**MINISTER OF STATE (IC) FOR LABOUR AND EMPLOYMENT
(SHRI SANTOSH KUMAR GANGWAR)**

(a) to (c): The Second National Commission on Labour has recommended that the existing Labour Laws should be broadly grouped into four or five Labour Codes on functional basis. Accordingly, the Ministry has taken steps for drafting four Labour Codes on Wages; Industrial Relations; Social Security; and Occupational Safety, Health and Working Conditions respectively, by simplifying, amalgamating and rationalizing the relevant provisions of the existing Central Labour Laws. The Ministry of Labour and Employment had prepared a preliminary draft on Labour Code on Social Security and invited comments of the public/stakeholders. After considering the suggestions/comments received from stakeholders, the revised draft Labour Code on Social Security has been prepared. The Code aims to create a common system of administration of social security and welfare schemes. At present, the draft Labour Code on Social Security is at pre-legislative consultation stage.
